## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

**C. P. NO**. 01/56/2015 CA. NO.

**CORAM:** 

PRESENT: SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2016

NAME OF THE COMPANY: M/s. Prudent Enterprises Pvt. Ltd. & ors. V/s. M/s. Piptel Communications Pvt. Ltd. & ors.

**SECTION OF THE COMPANIES ACT: 56** 

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1. AL	this hok sharma	Advocate	Petitioner.	Aprilon
2. Subr	BKY	1)	11 >	- otrahmayan
3. Vasi	undhior	Advocate	Proposed	Valedin
Bhai	duoj		Respondent No. G	
4. Ada	rrh akeishnan	Advocate	Respondent No	1 Alark
**	il Anound	Advocate	Respondent No Company R-8	any
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## **ORDER**

Learned counsel for the parties are present. Learned counsel for the proposed respondent no. 6 seeks and is given 2 weeks time to file the reply to the impleadment application filed by the petitioner. Learned counsel for the respondent no. 8 stated that he has not been provided with the copies of the pleadings so far. Learned counsel for the petitioner is directed to provide the copies of the pleadings to

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the learned counsel for the respondent no. 8 within a week's time and the Learned counsel for the responded no. 8 shall file his reply within a period of 4 weeks thereafter. The other served respondents shall also be at liberty to file their reply within the period stipulated above.

List on 07.11.2016

(R.Varadharajan)

Member (Judicial)

(Máharaj Křishan Hanjura) Member (Judicial)

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